



2026:AHC:16540

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19595 of 2025

Karan Singh

.....Petitioner(s)

Versus

The Union Of India And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rishabh Kesarwani
Counsel for Respondent(s)	:	A.S.G.I., C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Shrey Singh (AoR No.A/S0342/2020) holding brief of Sri Rishabh Kesarwani, learned counsel for the petitioner seeks to withdraw the present writ petition, in which a writ, order or direction has been sought in nature of Mandamus, directing the Respondent Authorities, to pay the Gratuity Amount, Commutation of Pension, Full Pension and other retiral dues to the petitioner along with Arrears w.e.f. 01/11/2023, with interest and a writ, order or direction in the nature of Mandamus, directing the Respondent Authorities, to consider the claim of the petitioner with regard to granting the Gratuity Amount, Commutation of Pension, Full Pension and other retiral dues, along with Arrears w.e.f. 01/11/2023, with interest, on account of inherent defect, with liberty to file afresh.

2. Learned Standing Counsel has no objection to the same.

3. Accordingly, the writ petition is **dismissed as withdrawn** with the aforesaid liberty.

January 22, 2026
N.S.Rathour

(Vikas Budhwar,J.)